शेयर बाजार में दो दिन से जारी तेजी थमी

सूचकांक 625 और निफ्टी ने लगाया 175 अंक का गोता

मुंबई, 27 मई (भाषा)।

शेयर बाजार में पिछले दो दिन से जारी तेजी पर मंगलवार को विराम लगा और बीएसई सूचकांक 624.82 अंक टूट गया। वहीं एनएसई निफ्टी 175 अंक के नुकसान में रहा। बैंक, आइटी तथा वाहन शेयरों में मुनाफावसूली से बाजार नीचे आया।

तीस शेयरों पर आधारित बीएसई सूचकांक उतार-चढ़ाव भरे कारोबार में 624.82 अंक यानी 0.76 फीसद की गिरावट के साथ 81,551.63 अंक पर बंद हुआ। कारोबार के दौरान, सूचकांक एक समय 1,054.75 अंक तक लुढ़क गया था। पचास शेयरों पर आधारित एनएसई निफ्टी 174.95 अंक यानी 0.70 फीसद की गिरावट के साथ 24,826.20 अंक पर बंद हुआ। सूचकांक में कारोबार के पहले चरण में तेज घट-बढ़ हुई। लेकिन बाद में प्रमुख कंपनियों के शेयरों में मुनाफावसूली से यह नुकसान में रहा। इससे पहले, पिछले दो कारोबारी सत्रों में सूचकांक और निफ्टी लगभग 1.5 फीसद चढ़े थे। विश्लेषकों ने कहा कि बुधवार को अप्रैल महीने के औद्योगिक उत्पादन के आंकड़े और शुक्रवार को मार्च तिमाही के सकल घरेलू उत्पाद (जीडीपी) के आंकड़ें जारी होने हैं।

सूचकांक में कारोबार के पहले चरण में तेज घट-बढ़ हुई। लेकिन बाद में प्रमुख कंपनियों के शेयरों में मुनाफावसूली से यह नुकसान में रहा। इससे पहले, पिछले दो कारोबारी सत्रों में सूचकांक और निफ्टी लगभग 1.5 फीसद चढ़े थे। सूचकांक की कंपनियों में अल्ट्राटेक सीमेंट में सबसे अधिक 2.21 फीसद और आइटीसी में 2.01 फीसद की गिरावट आई।

इन महत्त्वपूर्ण आंकड़ों से पहले निवेशकों ने सतर्क रुख अपनाया। सूचकांक की कंपनियों में अल्ट्राटेक सीमेंट में सबसे अधिक 2.21 फीसद और आइटीसी में 2.01 फीसद की गिरावट आई। इसके अलावा टाटा मोटर्स, एनटीपीसी, एक्सिस बैंक, एचसीएल टेक, महिंद्रा एंड महिंद्रा, एचडीएफसी बैंक, आइसीआइसीआई बैंक और इटर्नल (पूर्व में जोमैटो) के शेयर भी नुकसान में रहे। दूसरी तरफ इंडसइंड बैंक, सन फार्मा, अदाणी पोर्ट्स, नेस्ले और एशियन पेंट्स के शेयर लाभ में रहे। जियोजीत इन्वेस्टमेंट्स के शोध प्रमुख विनोद नायर ने कहा कि घरेलू बाजार में उतार-चढ़ाव रहा और दो दिन की तेजी थम गई। इसका कारण यह है कि निवेशकों ने मूल्यांकन संबंधी चिंताओं और एशियाई बाजारों में कमजोर रुख के कारण मुनाफावसूली का विकल्प चुना। नायर ने कहा कि चौथी तिमाही के उम्मीद से बेहतर वित्तीय परिणाम और मूल्यांकन में नरमी के कारण मझोली और छोटी कंपनियों के शेयरों में अपेक्षाकृत मजबूती रही।

छोटी कंपनियों से जुड़ा बीएसई स्मालकैप सूचकांक 0.19 फीसद के लाभ में रहा, जबकि मझोली कंपनियों से संबंधित मिडकैप में 0.18 फीसद की तेजी रही।

रेलिगेयर ब्रोकिंग लि. के वरिष्ठ उपाध्यक्ष (शोध) अजित मिश्रा ने कहा कि हम इस समय मिश्रित वैश्विक संकेतों के बीच तेजड़ियों और मंदड़ियों में खींचतान देख रहे हैं। हालांकि, अच्छे मानसून और मजबूत वृहद आर्थिक आंकड़ों जैसे अनुकूल घरेलू कारक सकारात्मक माहौल बनाए रखने में मदद कर रहे हैं।

मानसून मुंबई के बांद्रा में मंगलवार को झुग्गी-झोपड़ी इलाके में समुद्र का पानी घुसने से खुद को बचाने की कोशिश करते स्थानीय निवासी।

अब 15 सितंबर तक दाखिल कर सकेंगे आयकर रिटर्न

जनसत्ता ब्यूरो
नई दिल्ली, 27 मई।

केंद्रीय प्रत्यक्ष कर बोर्ड (सीबीडीटी) ने आकलन वर्ष 2025-26 के लिए आयकर रिटर्न (आइटीआर) दाखिल करने की अंतिम तारीख 31 जुलाई से बढ़ाकर 15 सितंबर कर दी है।

सीबीडीटी ने बढ़ाई अंतिम तारीख।

केंद्रीय प्रत्यक्ष कर बोर्ड ने बयान में कहा, अधिसूचित आयकर रिटर्न में किए गए व्यापक बदलावों तथा आकलन वर्ष 2025-26 के लिए प्रणाली की तैयारी सहित अन्य पहलुओं को देखते हुए आयकर रिटर्न दाखिल करने की नियत तारीख बढ़ा दी गई है। इस साल, आकलन वर्ष 2025-26 के लिए रिटर्न दाखिल करने के लिए अप्रैल के अंत और मई की शुरुआत में अधिसूचित किए गए थे। आमतौर पर वित्त वर्ष की समाप्ति से पहले फरवरी-मार्च के दौरान अधिसूचित किए जाते हैं। हालांकि, इस बार रिटर्न फार्म और दस्तावेज दाखिल करने की सुविधा में देरी हुई क्योंकि राजस्व विभाग के अधिकारी नए आयकर विधेयक में व्यस्त थे जिसे फरवरी में संसद में पेश किया गया था। सीबीडीटी ने कहा, करदाताओं के लिए दस्तावेज दाखिल करने के अनुभव को सुचारू एवं सुविधाजनक बनाने के लिए आइटीआर दाखिल करने की अंतिम तिथि को 31 जुलाई से बढ़ाकर 15 सितंबर कर दिया गया है। संशोधित रिटर्न फार्म में जटिलता और बढ़ी हुई रिपोर्टिंग जरूरतों को ध्यान में रखते हुए आयकर रिटर्न दाखिल करने की समय सीमा बढ़ाए जाने से करदाताओं को राहत मिलेगी।

बुजुर्गों को कार्यबल में शामिल करने से जीडीपी में होगी 1.5% की वृद्धि

नई दिल्ली, 27 मई (भाषा)।

देश में उम्रदराज आबादी को सशक्त बनाने का आवाह्न करते हुए एक रपट में कहा गया है कि काम करने को इच्छुक बुजुर्गों को फिर से कार्यबल में शामिल करने से देश के सकल घरेलू उत्पाद (जीडीपी) में 1.5 फीसद की वृद्धि हो सकती है। इसमें यह भी कहा गया है कि देश में बुजुर्गों ने 2023-24 में 6.8 करोड़ डालर का श्रम योगदान दिया, जो भारत की जीडीपी का तीन फीसद है।

'दीर्घायुः बढ़ती उम्र को समझने का एक नया तरीका' शीर्षक से मंगलवार को जारी रपट में उपलब्ध आंकड़ों के विश्लेषण से उम्रदराज आबादी की प्रवृत्तियों को बयां किया गया है।

यह रपट निष्क्रियता के सामाजिक-आर्थिक प्रभाव और बुजुर्गों को सशक्त बनाने की जरूरत को रेखांकित करती है। परमार्थ कार्यों से जुड़ी संस्था रोहिणी निलेकणी फिलान्थ्रापीज की इस रपट के अनुसार, बुजुर्ग हर साल लगभग 14 अरब घंटे पारिवारिक देखभाल और 2.6 अरब घंटे सामुदायिक कार्यों में देते हैं। ऐसे में काम करने के इच्छुक बुजुर्गों को फिर से कार्यबल में शामिल करने से देश की जीडीपी को 1.5 फीसद तक बढ़ाया जा सकता है।

डालबर्ग एडवाइजर्स और अशोका चेंजमेकर्स के सहयोग से तैयार की गई यह रपट उम्रदराज आबादी के प्रति सोच को सिर्फ लंबे जीवन तक सीमित न रखते हुए, बेहतर जीवन की ओर केंद्रित करती है।

रोहिणी निलेकणी फिलान्थ्रापीज की चेयरपर्सन रोहिणी निलेकणि ने कहा कि भारत में 2047 तक 30 करोड़ बुजुर्ग होंगे। हमें करोड़ों लोगों की देखभाल के लिए बेहतर संरचनाओं की आवश्यकता होगी। लेकिन वृद्ध सिर्फ निर्बल नहीं हैं, वे मूल्य सृजन का स्रोत भी हैं।

केरल में परिवार के चार सदस्य घर में फंदे से लटके मिले

तिरुवनंतपुरम, 27 मई (भाषा)।

केरल के वक्कम शहर में मंगलवार सुबह एक ही परिवार के चार सदस्यों के शव घर में फंदे से लटके पाए गए। पुलिस ने बताया कि मृतकों की पहचान अनिल कुमार (55), उनकी पत्नी शीजा (50) और उनके दो बेटों के रूप में हुई है, जिनकी उम्र 20 साल के आसपास है। पुलिस ने बताया कि प्रथम दृष्टया यह आत्महत्या का मामला लग रहा है।

पीएसयू कर्मचारियों को बर्खास्तगी पर सेवानिवृत्ति लाभ से होना पड़ेगा वंचित

नई दिल्ली, 27 मई (भाषा)। सार्वजनिक क्षेत्र के उपक्रम (पीएसयू) के किसी कर्मचारी को बर्खास्त करने या हटाने की स्थिति में उसे सेवानिवृत्ति लाभ नहीं मिलेंगे।

POST OFFER ADVERTISEMENT TO THE EQUITY SHAREHOLDERS UNDER REGULATION 18 (12) IN TERMS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

PROZONE REALTY LIMITED

Registered Office: Unit-A, 2nd Floor, South Tower, Hotel Sahara Star, Opposite Domestic Airport, Vile Parle (East), Mumbai 400099 Maharashtra, India
Contact Number: +91 2268239000/9001; **Email Address:** investorservice@prozonerealty.com;
Website: www.prozonerealty.com

Open Offer For Acquisition of up to 3,96,76,750 (Three Crore Ninety-Six Lakh Seventy-Six Thousand Seven Hundred Fifty Only) fully paid-up equity shares of face value of ₹ 2.00/- each (Rupees two) (the "Equity Shares"), representing 26% of the equity and voting share capital (as defined below) of Prozone Realty Limited ("PRL" or "Target Company" or "TC"), at an offer price of ₹ 25/- per share (Rupees Twenty-Five only) ('offer price'), payable in cash, pursuant to and in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereto 'SEBI (SAST) regulations' ("open offer" or "offer").

This Post Offer Advertisement is being issued by Gretex Corporate Services Limited "**Manager to the Offer**", on behalf of M/s. Apax Trust (represented by its trustee - Mr. Nikhil Chaturvedi) "**Acquirer**" along with Mr. Nikhil Chaturvedi "**Persons acting in concert**", in connection with the offer made by the Acquirer along with the PAC, in compliance with Regulation 18 (12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011. The Detailed Public Statement with respect to the aforementioned offer was made on January 07, 2025, in the Financial Express (English daily) (All Editions), Jansatta (Hindi Daily) (All Editions), and Mumbai Lakshadeep (Marathi Daily) (Mumbai Edition) ('Newspapers').

1	Name of the Target Company	Prozone Realty Limited			
2	Name of the Acquirer and PAC	M/s. Apax Trust (represented by its trustee - Mr. Nikhil Chaturvedi ("Acquirer") and Mr. Nikhil Chaturvedi ("PAC")			
3	Name of the Manager to the Offer	Gretex Corporate Services Limited			
4	Name of the Registrar to the Offer	MUFG Intime India Private Limited			
5	**Offer Details**				
(a)	Date of Opening of the Offer	Thursday, May 08, 2025			
(b)	Date of Closure of the Offer	Thursday, May 22, 2025			
6	Date of Payment of Consideration	Monday, May 26, 2025			
7	**Details of Acquisition**				
Sl. No.	**Particulars**	**Proposed in the Offer Document**		**Actual**	
7.1	Offer Price	₹ 25 per share per Fully paid up equity share		₹ 25 per share per Fully paid-up equity share	
7.2	Aggregate number of shares tendered	3,96,76,750		2371	
7.3	Aggregate number of shares accepted	3,96,76,750		2371	
7.4	Size of the Offer (Number of shares multiplied by offer price per share)	Rs. 99,19,18,750		Rs. 59,275	
7.5	Shareholding of the Acquirer before Agreements / Public Announcement (No. & %)	Nil		Nil	
7.6	Shares Acquired by way of Agreements (SPA) • Number • % of Fully Diluted Equity Share Capital	4,39,95,788 (28.83%)		4,39,95,788 (28.83%)	
7.7	Shares Acquired by way of Open Offer • Number • % of Fully Diluted Equity Share Capital	3,96,76,750 (26.08%)		2,371 (0.001%)	
7.8	Shares acquired after Detailed Public Statement • Number of shares acquired • Price of the shares acquired • % of the shares acquired	Nil		Nil	
7.9	Post offer shareholding of Acquirer • Number • % of Fully Diluted Equity Share Capital	8,36,72,538 (54.83%)		4,39,98,159 (28.83%)	
7.10	Pre & Post offer shareholding of the Public • Number • % of Fully Diluted Equity Share Capital	**Pre-Offer** 7,29,14,707 (47.78%)	**Post-Offer** 3,32,37,957 (21.78%)	**Pre-Offer** 7,29,14,707 (47.78%)	**Post-Offer** 7,29,12,336 (47.78%)

The Acquirer along with its PAC severally and jointly accept full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (Substantial Acquisition of Shares and Takeovers), 2011.
A copy of this Post Offer Advertisement will be available on the websites of SEBI, BSE Limited ("BSE") and on National Stock Exchange of India Limited ("NSE") and the registered office of the Target Company.
The capitalized terms used but not defined in this advertisement shall have the same meanings assigned to such terms in the Public Announcement and/or Detailed Public Statement and/or Letter of Offer.
This Post offer Advertisement is being issued in all the newspapers in which the DPS has appeared.

Issued by Manager to the Offer on behalf of the Acquirer

GRETEX

GRETEX CORPORATE SERVICES LIMITED
A-401, Floor 4th, Plot FP-616, (PT), Naman Midtown, Senapati Bapat Marg, Near Indiabulls, Dadar (w), Delisle Road, Mumbai, Maharashtra, India, 400013
Tel No.: 022-69308500 **Email:** info@gretexgroup.com
Website: www.gretexcorporate.com **Contact Person:** Mr. Arvind Harlalka
SEBI Registration No: INM000012177
CIN: L74999MH2008PLC288128

Place: Mumbai **Date: May 27, 2025**

Continued from previous page.....

S. No	No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	Proportionate shares available	Ratio of allottees to applicants		Total No. of Shares allocated/allotted	Surplus/ Deficit (7)-14)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(10)		(14)	(16)
99	310000	1	0.02	310000	0.24	1489	1	1	2000	511
100	314000	1	0.02	314000	0.25	1508	1	1	2000	492
101	326000	1	0.02	326000	0.26	1566	1	1	2000	434
102	330000	3	0.06	990000	0.78	4754	2	3	4000	-754
103	332000	1	0.02	332000	0.26	1594	1	1	2000	406
104	338000	1	0.02	338000	0.27	1623	1	1	2000	377
105	340000	1	0.02	340000	0.27	1633	1	1	2000	367
106	346000	1	0.02	346000	0.27	1662	1	1	2000	338
107	348000	1	0.02	348000	0.27	1671	1	1	2000	329
108	350000	3	0.06	1050000	0.83	5042	1	1	6000	958
109	358000	2	0.04	716000	0.56	3438	1	1	4000	562
110	382000	1	0.02	382000	0.30	1834	1	1	2000	166
111	384000	1	0.02	384000	0.30	1844	1	1	2000	156
112	392000	1	0.02	392000	0.31	1883	1	1	2000	117
113	416000	2	0.04	832000	0.66	3996	1	1	4000	4
114	450000	1	0.02	450000	0.35	2161	1	1	2000	-161
115	498000	1	0.02	498000	0.39	2392	1	1	2000	-392
116	500000	2	0.04	1000000	0.79	4802	1	1	4000	-802
117	502000	1	0.02	502000	0.40	2411	1	1	2000	-411
118	538000	1	0.02	538000	0.42	2584	1	1	2000	-584
119	540000	1	0.02	540000	0.43	2593	1	1	2000	-593
120	600000	2	0.04	1200000	0.94	5763	1	1	4000	-1763
121	616000	1	0.02	616000	0.48	2958	1	1	2000	-958
122	694000	1	0.02	694000	0.55	3333	1	1	4000	667
123	832000	1	0.02	832000	0.66	3996	1	1	4000	4
124	834000	1	0.02	834000	0.66	4005	1	1	4000	-5
125	936000	1	0.02	936000	0.74	4495	1	1	4000	-495
126	954000	1	0.02	954000	0.75	4581	1	1	4000	-581
127	1198000	1	0.02	1198000	0.94	5753	1	1	6000	247
128	1200000	1	0.02	1200000	0.94	5763	1	1	6000	237
129	1318000	1	0.02	1318000	1.04	6330	1	1	6000	-330
130	1560000	1	0.02	1560000	1.23	7492	1	1	8000	508
131	1668000	4	0.08	6672000	5.25	32042	1	1	32000	-42
132	1930000	1	0.02	1930000	1.52	9269	1	1	10000	731
133	2002000	1	0.02	2002000	1.58	9614	1	1	10000	386
134	2032000	10	0.19	20320000	16.00	97585	1	1	80000	-17585
	GRAND TOTAL	5250	100	127020000	100	610000			610000	0

Note : 1 Additional lot 2000 shares have been allocated to Categories 600000, 2032000 in the ratio of 1:2 & 9 : 10

3) Allotment to QIBs excluding Anchor Investors (After Technical Rejections)

Allotment to QIBs, who have bid at the Issue Price of Rs. 60/- per Equity Share or above, has been done on a proportionate basis in consultation with National Stock Exchange of India Limited. This category has been subscribed to the extent of 31.24631 times of QIB portion. The total number of Equity Shares allotted in the QIB category is 812,000 Equity Shares, which were allotted to 18 successful Applicants.

Category	FI'S/BANK'S	MF'S	IC'S	NBFC'S	AIF	FPC/FII	Others	Total
QIB	-	-	42,000	-	-	196,000	574,000	812,000

4) Allotment to Anchor Investors (After Technical Rejections)

The Company in consultation with the BRLM has allocated 12,16,000 Equity Shares to 6 Anchor Investors at the Anchor Investor issue price of Rs. 60/- per Equity Shares in accordance with the SEBI ICDR Regulations. This represents 60% of the QIB Category.

Category	FIS/BANKS	MF'S	IC'S	NBFC'S	AIF	FPI/FPC	Others	Total
Anchor	-	-	-		882,000	334,000	-	1,216,000

5) Allocation to Market Maker (After Technical Rejections & Withdrawal): The Basis of Allotment to Market Maker who have bid at Issue Price of ₹60/- per Equity Shares or above, was finalized in consultation with NSE. The category was subscribed 1.00 times i.e. for 2,16,000 Equity Shares the total number of shares allotted in this category is 2,16,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% of total	No. of Equity Shares allocated/ allotted per Applicant	Ratio		Total Number of shares allotted	Surplus/ Deficit
2,16,000	1	100.00	2,16,000	100.00	2,16,000	1	1	2,16,000	0
Total	**1**	**100.00**	**2,16,000**	**100.00**	**2,16,000**			**2,16,000**	**0**

The Board of Directors of our Company at its meeting held on May 26, 2025 has taken on record the basis of allotment of Equity Shares approved by the Designated Stock Exchange, being National Stock Exchange of India Limited and has allotted the Equity Shares to various successful applicants. The Allotment Advice Cum Refund Intimation will be dispatched to the address of the investors as registered with the depositories. Further, instructions to the SCSBs have been dispatched/ mailed for unblocking of funds and transfer to the Public Issue Account on or before May 26, 2025 and payment to non-Syndicate brokers have been issued on May 27, 2025. In case the same is not received within ten days, investors may contact the Registrar to the Issue at the address given below. The Equity Shares allotted to the successful allottees shall be uploaded on or before May 27, 2025 for credit into the respective beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is in the process of obtaining the listing and trading approval from National Stock Exchange of India Limited and the trading of the Equity Shares is expected to commence on May 28, 2025.

Note: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus dated May 26, 2025 filed with the Registrar of Companies, West Bengal ("RoC").

INVESTORS, PLEASE NOTE

The details of the allotment made has been hosted on the website of the Registrar to the Issue, KFIN TECHNOLOGIES LIMITED at website: www.kfintech.com

All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole Bidder Serial number of the ASBA form, number of Equity Shares bid for, Bidder DP ID, Client ID, PAN, date of submission of the Bid cum Application Form, address of the Bidder, the name and address of the Designated Intermediary where the Bid cum Application Form was submitted by the Bidder and copy of the Acknowledgment Slip received from the Designated Intermediary and payment details at the address given below:

KFIN TECHNOLOGIES LIMITED
Selenium Tower-B, Plot 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad – 500 032, Telangana
Contact Person: M Murali Krishna
Tel: +91 40 6716 2222; **Fax:** +91 40 2343 1551
Email: dccl.ipo@kfintech.com
Investor grievance e-mail: einward.ris@kfintech.com
Website: www.kfintech.com
SEBI Registration No.: INR000000221

CORRIGENDUM TO PROSPECTUS – NOTICE TO INVESTORS

In reference to the Prospectus dated May 26, 2025, the following amendments are carried out in prospectus:

The Shareholding Pattern of our Company, as specified in the "CAPITAL STRUCTURE" chapter on page 62 of the Prospectus, will be revised to include the number of shares locked-in under the column " No. of locked-in Equity Shares (XII) (As a % of total shares held)." This amendment reflects 98,47,778 shares (100%) in the Promoters and Promoter Group category and 1,52,222 (100%) shares in the Public category, bringing the total to 1,00,00,000 (100%) shares in the respective column.

On behalf of Board of Directors
For DAR CREDIT & CAPITAL LIMITED
Sd/-
Ms. Priya Kumari
Company Secretary & Compliance Officer

Place: Kolkata, India
Date: May 27, 2025

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF DAR CREDIT & CAPITAL LIMITED.

Disclaimer: DAR CREDIT & CAPITAL LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the Prospectus with the Registrar of Companies, West Bengal on May 26, 2025 and thereafter with SEBI and the Stock Exchange. The Prospectus is available on the website of NSE Emerge at https://www1.nseindia.com/emerge/index_sme.htm and is available on the websites of the BRLM at www.gyrcapitaladvisors.com. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the Prospectus including the section titled "Risk Factors" beginning on page 28 of the Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. state securities laws. The Equity Shares are being offered and sold outside the United States in 'offshore transactions' in reliance on Regulation under the Securities Act and the applicable laws of each jurisdiction where such offers and sales are made. There will be no public offering in the United States.

Delhi Advertising

INDIAN EXPRESS GROUP
THE BUSINESS DAILY FOR DAILY BUSINESS
FINANCIAL EXPRESS
Read to Lead

Classifieds

PERSONAL

I,Richa Gupta,w/o Saurabh Gupta R/o 25/140,Shakti Nagar,Delhi-110007,have changed my name to Richa Jain,for all,future purposes.
0040790793-8

I,Raj Deepak Dogra,s/o-Late Sh. Som Datt Dogra,R/O-3B/Deepa Apartments, 10,Patparganj,I.P Extn.,Delhi-110092,have change my name to Deepak Rajdogra permanently.
0040790793-10

I Deepak S/o Late Murari Lal R/o N-721, Mangolpuri Delhi-110083, have changed my name to Deepak Singh.
0040790725-1

I,Prachi Goel,w/o Sh.Amit Kumar Jain,R/O,F-70,F-Block,Near Mahaveer Swami-Park,Preet Vihar,Delhi-110092,have change my name to Garima Jain permanently
0040790793-9

I,Manral Prakash Dikkarsingh,s/o Dikkarsingh R/O KH.350,Gali.No. 5, Block-B,Upkar Colony, Burari, Delhi-110084,have change my name to Prakash Manral permanently
0040790793-7

I,Khubeb Aslam Saifi S/o Aslam Javed R/o 20, Street No.4C,Aram Park,Shastri Nagar,Delhi-110031,have changed my name to Khubeb Aslam.
0040790830-3

I,Ashok Kumar S/o Ganga Ram R/o 197,Hari Nagar, Ashram, Delhi-110014,have changed my name to Ashok Saini.
0040790798-10

I, Vijay Choudhary S/o Mahabir Singh Nagar, J-206, Aims Green Avenue, Greater Noida West, DIST: G.B Nagar, UP-201306 have changed my name to Vijay Nagar for all future purposes
0070969785-1

I, Neema Choudhary w/o Vijay Nagar, J-206, Aims Green Avenue, Greater Noida West, DIST: G.B Nagar, UP-201306 have changed my name to Neema Nagar for all future purposes
0070969789-1

I, Mandeep Kaur W/o Saransh Gupta R/o D1/379, 4th Floor, Nitikhand-1, Indirapuram, Ghaziabad have changed my name to Mandeep Gupta.
0070969783-1

I, LALI d/o CHAND RAM and w/o JOGINDER r/o 197, Pawala Khusrupur Jahajgarh Daulatabad 53, Gurugram, Haryana-122006 have changed my name to BABITA.
0040790780-1

I, Imraan Qureshi S/o Mohd Ayyub Qureshi R/o 314, Pasonda, Sahibabad, Ghaziabad have changed my name to Mohd Imran Qureshi.
0070969788-1

I Reena W/o Pankaj Madan R/o H.No WZ-M-18A, New Mahavir Nagar, Tilak Nagar, New Delhi-110018, have changed my name to Reena Khanna Madan 0040790721-1

PUBLIC NOTICE

Public in general is hereby informed that the property No. A/C 10 Ganga Ram Vatika, Mukherjee Park, Tilak Nagar, New Delhi 110018, measuring approximately 400 sq. yards built about three storeys is subject matter of litigation in the High Court of Delhi at New Delhi. Therefore, whosoever deals with the above said property while selling or purchasing may do so at their risk and responsibility as the sale would be subject to outcome of the litigation.

From,
D K Sharma (Advocate)
dks.lawyer@gmail.com
1008, Antriksh Bhawan, K.G. Marg, New Delhi-110001.

PUBLIC NOTICE

NOTICE is hereby given that Share Certificate No(s). 408954 & 412320 for 1344 share(s) bearing distinctive nos. 413319631 TO 413320590 & 1097568134 TO 1097568517(both inclusive) of Berger Paints India Ltd., having its Registered Office at Berger House,129, Park Street, Kolkata, West Bengal- 700017 registered in the name (s) of Ram Prasad Sharma has/have been lost. I/We, as legal heir have now applied to the Company for issue of duplicate share certificate(s) in lieu of the above. Any person having any objection to the issue of duplicate Share certificate(s) in lieu of said original share certificate(s), is requested to lodge his/her objection thereto with the Company at the above address or with their Registrars, CB MANAGEMENT SERVICES (P) LTD., RASOI COURT, 20 R N Mukherjee Road, 5th Floor, Kolkata 700001, in writing, within 15 days from the date of publication of this Notice.

Place: **New Delhi** Date: **27-05-2025**

Ram Prasad Sharma
146, S.F.S FLATS DR MUKHERJEE NAGAR NORTH WEST DELHI- 110009

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

FRESH FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR

HERO ELECTRIC VEHICLES PRIVATE LIMITED

Operating In Manufacturing Of Electric Two Wheelers Vehicles At Ludhiana, Punjab (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN & CIN/LLP No.	HERO ELECTRIC VEHICLES PRIVATE LIMITED PAN : AACCH4708F CIN : U34200DL2010PTC206520
2.	Address of the registered office	50, Okhla Industrial Estate, Phase III, New Delhi – 110020
3.	URL of website	https://www.heroelectric.co.in
4.	Details of place where majority of fixed assets are located	Ludhiana, Punjab
5.	Installed capacity of main products/ services	Not Fixed, as only assembling lines
6.	Quantity and value of main products/ services sold in last financial year	2022-2023: Approx. 1 Lac nos. vehicles sold 2023-2024: Approx. 11,500 nos. vehicles sold
7.	Number of employees/ workmen	5
8.	Further details including last available financial statements (with schedules) of two years, list of creditors are available at URL:	https://www.heroelectric.co.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	https://www.heroelectric.co.in
10.	Last date for receipt of expression of interest	12th June, 2025
11.	Date of issue of provisional list of prospective resolution applicants	22nd June, 2025
12.	Last date for submission of objections to provisional list	27th June, 2025
13.	Date of issue of final list of prospective resolution applicants	07th July, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12th July, 2025 (IM, RFRP Document /Evaluation Matrix will be made available after executing confidentiality undertaking)
15.	Last date for submission of resolution plans	11th August, 2025
16.	Process email id to submit expression of interest	cirp.hev@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Not Available

Sd/-
Bhoopesh Gupta
Regn. No. of the RP : IBBI/IPA-001/IP-P01468/2018-2019/12271
Registered Add of the RP : 645A/533B Janki Vihar Colony Sector I, Prabhat Chauraha, Jankipuram, Lucknow, UP-226031
For Hero Electric Vehicles Private Limited

Date: 28.05.2025
Place: New Delhi

Clean Max Enviro Energy Solutions Private Limited

CleanMax

CIN: U93090MH2010PTC208425
Registered and Head Office Address: 4th Floor, The International, 16 Maharshi Karve Road, New Marine Lines Cross Road No.1, Churchgate, Mumbai 400 020
Telephone: +91 22 6252 0000 **Email id:** info@cleanmax.com | **Website:** www.cleanmax.com

Extract of unaudited/audited standalone financial results for the quarter and year ended 31st March, 2025 (In Rs. Million)

S No.	PARTICULARS	Quarter ended 31st March, 2025 (Unaudited)	Corresponding quarter for the previous year ended 31st March, 2024 (Unaudited)	Previous year ended 31st March, 2024 (Audited)
1	Total Income from Operations	10,966.27	10,606.22	22,391.36
2	Net Profit for the period (before Tax and Exceptional items)	1,376.62	2,185.35	3,999.06
3	Net Profit for the period before tax (after Exceptional items)	1,376.62	2,185.35	3,891.40
4	Net Profit for the period after tax (after Exceptional items)	1,137.30	1,614.08	2,824.10
5	Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income (after tax)]	1,136.35	1,614.98	2,824.50
6	Paid up Equity Share Capital	50.72	43.99	43.99
7	Reserves (excluding Revaluation Reserve)	4,961.97	1,548.35	1,548.35
8	Securities Premium Account	28,982.97	23,189.71	23,189.71
9	Net worth	33,988.55	24,775.17	24,775.17
10	Outstanding Debt	15,385.72	11,687.93	11,687.93
11	Outstanding Redeemable Preference Shares	Nil	Nil	Nil
12	Debt Equity Ratio (In times)	0.45	0.47	0.47
13	Earnings Per Share (of Rs. 10/-each)			
	1. Basic (In Rs.):	228.99	398.66	638.66
	2. Diluted (In Rs.):	221.09	376.55	598.71
14	Capital Redemption Reserve	N.A.	N.A.	N.A.
15	Debenture Redemption Reserve	599.00	599.00	599.00
16	Debt Service Coverage Ratio (In times)	1.18	6.85	2.96
17	Interest Service Coverage Ratio (In times)	6.40	9.07	4.60

Notes:
1) The above is an extract of the standalone financial results for the quarter and year ended 31st March, 2025. The full format of the standalone financial results have been filed with the stock exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended and is available on the website of the Company and BSE Limited https://www.cleanmax.com/financials.php and www.bseindia.com respectively.
2) For the other line items referred in regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to the BSE Limited and can be accessed on the URL (www.bseindia.com)

Extract of audited consolidated financial results for the year ended 31st March, 2025 (In Rs. Million)

S No.	PARTICULARS	Year ended 31st March, 2025 (Audited)	Year ended 31st March, 2024 (Audited)
1	Total Income from Operations for the year	16,103.42	14,253.09
2	Net Profit for the year (before Tax and Exceptional items)	521.95	156.57
3	Net Profit for the year before tax (after Exceptional items)	521.95	48.91
4	Net Profit for the year after tax (after Exceptional items)	194.29	(376.43)
5	Total Comprehensive Income for the period [Comprising Profit for the year (after tax) and Other Comprehensive Income(after tax)]	219.00	(378.41)
6	Paid up Equity Share Capital	50.72	43.99
7	Reserves (excluding Revaluation Reserve)	(3,398.89)	(4,899.02)
8	Securities Premium Account	28,982.97	23,189.71
9	Net worth	25,454.39	18,179.62
10	Outstanding Debt	79,736.98	55,145.64
11	Outstanding Redeemable Preference Shares	Nil	Nil
12	Debt Equity Ratio (in times)	3.11	3.01
13	Earnings Per Share (of Rs. 10/-each)		
	1. Basic (In Rs.):	57.58	(160.32)
	2. Diluted (In Rs.):	55.75	(160.32)
14	Capital Redemption Reserve	N.A.	N.A.
15	Debenture Redemption Reserve	599.00	599.00
16	Debt Service Coverage Ratio (in times)	1.04	0.97
17	Interest Service Coverage Ratio (in times)	1.68	1.65

Notes:
1) The above is an extract of the consolidated financial results for the year ended 31st March, 2025. The full format of the consolidated financial results have been filed with the stock exchange under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended and is available on the website of the Company and BSE Limited https://www.cleanmax.com/financials.php and www.bseindia.com respectively.
2) For the other line items referred in regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to the BSE Limited and can be accessed on the URL (www.bseindia.com)

For and on behalf of the Board of Directors of Clean Max Enviro Energy Solutions Private Limited
sd/-
Kuldeep Jain
Managing Director
DIN: 02683041

Place: Mumbai
Date : 27th May, 2025

Alpine

ALPINE HOUSING DEVELOPMENT CORPORATION LIMITED
CIN : L85110KA1992PLC013174
Regd off; 302, Alpine Arch, No. 10, Langford Road, Bangalore 560 027, Karnataka, INDIA
WWW.alpinehousing.com, e-mail: contact@alpinehousing.com Fax:91-80-22128357, Tel:+91-80-40473500
Extract of the audited Standalone Financial Results for the quarter and year ended 31 March, 2025

Rs in lakhs except EPS

Particulars	Quarter ended			year Ended	
	31.03.2025 audited	31.12.2024 Unaudited	31.03.2024 audited	31.03.2025 audited	31.03.2024 audited
Total Income from Operation(Net)	1544.20	2223.37	1539.29	5919.47	5755.95
Net profit for the period(before Exceptional and Extraordinary items and tax)	298.57	208.84	142.11	626.70	409.41
Net profit for the period before Tax (after exceptional and extraordinary items)	290.68	208.82	140.12	618.68	407.38
Net profit for the period after tax (after Exceptional and extraordinary items)	233.77	171.24	119.69	506.29	343.28
Total comprehensive income for the period (comprising profit for the period(after tax) and other comprehensive income (after tax)	233.77	171.24	119.69	506.29	343.28
Equity Share Capital	1732.1898	1732.1898	1732.1898	1732.1898	1732.1898
Earnings per share(Rs. 10/- each)					
a) Basic	1.35	0.99	0.69	2.92	1.98
b) Diluted	1.35	0.99	0.69	2.92	1.98

NOTES
.The above is an extract of the detailed format of audited Financial results for the quarter and year ended 31 March 2025, filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations,2015 The full format of the audited Financial Results for the quarter and year ended 31 March 2025 are available on the Company's website www.alpinehousing.com and the Stock exchange website www.bseindia.com
2. The results have been prepared in accordance with IND AS prescribed under section 133 of the Companies Act 2013

For and on behalf of the Board of Directors
Alpine Housing Development Corporation limited
Sd
SAKabeer
Chairman and Managing Director
DIN 01664782

Place : Bangalore
Date : 27 May 2025

POST OFFER ADVERTISEMENT TO THE EQUITY SHAREHOLDERS UNDER REGULATION 18 (12) IN TERMS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

PROZONE REALTY LIMITED

Registered Office: Unit-A, 2nd Floor, South Tower, Hotel Sahara Star, Opposite Domestic Airport, Vile Parle (East), Mumbai 400099 Maharashtra, India
Contact Number: +91 2268239000/9001; **Email Address:** investorservice@prozonerealty.com;
Website: www.prozonerealty.com

Open Offer For Acquisition of up to 3,96,76,750 (Three Crore Ninety-Six Lakh Seventy-Six Thousand Seven Hundred Fifty Only) fully paid-up equity shares of face value of ₹ 2.00/- each (Rupees two) (the "Equity Shares"), representing 26% of the equity and voting share capital (as defined below) of Prozone Realty Limited ("PRL" or "Target Company" or "TC"), at an offer price of ₹ 25/- per share (Rupees Twenty-Five only) ('offer price'), payable in cash, pursuant to and in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereto 'SEBI (SAST) regulations' ("open offer" or "offer").

This Post Offer Advertisement is being issued by Gretex Corporate Services Limited **"Manager to the Offer"**, on behalf of M/s. Apax Trust (represented by its trustee - Mr. Nikhil Chaturvedi) **"Acquirer"** along with Mr. Nikhil Chaturvedi **"Persons acting in concert"**, in connection with the offer made by the Acquirer along with the PAC, in compliance with Regulation 18 (12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011. The Detailed Public Statement with respect to the aforementioned offer was made on January 07, 2025, in the Financial Express (English daily) (All Editions), Jansatta (Hindi Daily) (All Editions), and Mumbai Lakshadeep (Marathi Daily) (Mumbai Edition) ('Newspapers').

1	Name of the Target Company	Prozone Realty Limited			
2	Name of the Acquirer and PAC	M/s. Apax Trust (represented by its trustee - Mr. Nikhil Chaturvedi ("Acquirer") and Mr. Nikhil Chaturvedi ("PAC")			
3	Name of the Manager to the Offer	Gretex Corporate Services Limited			
4	Name of the Registrar to the Offer	MUFG Intime India Private Limited			
5	**Offer Details**				
(a)	Date of Opening of the Offer	Thursday, May 08, 2025			
(b)	Date of Closure of the Offer	Thursday, May 22, 2025			
6	Date of Payment of Consideration	Monday, May 26, 2025			
7	**Details of Acquisition**				
Sl. No.	**Particulars**	**Proposed in the Offer Document**		**Actual**	
7.1	Offer Price	₹ 25 per share per Fully paid up equity share		₹ 25 per share per Fully paid-up equity share	
7.2	Aggregate number of shares tendered	3,96,76,750		2371	
7.3	Aggregate number of shares accepted	3,96,76,750		2371	
7.4	Size of the Offer (Number of shares multiplied by offer price per share)	Rs. 99,19,18,750		Rs. 59,275	
7.5	Shareholding of the Acquirer before Agreements / Public Announcement (No. & %)	Nil		Nil	
7.6	Shares Acquired by way of Agreements (SPA) • Number • % of Fully Diluted Equity Share Capital	4,39,95,788 (28.83%)		4,39,95,788 (28.83%)	
7.7	Shares Acquired by way of Open Offer • Number • % of Fully Diluted Equity Share Capital	3,96,76,750 (26.08%)		2,371 (0.001%)	
7.8	Shares acquired after Detailed Public Statement • Number of shares acquired • Price of the shares acquired • % of the shares acquired	Nil		Nil	
7.9	Post offer shareholding of Acquirer • Number • % of Fully Diluted Equity Share Capital	8,36,72,538 (54.83%)		4,39,98,159 (28.83%)	
7.10	Pre & Post offer shareholding of the Public • Number • % of Fully Diluted Equity Share Capital	**Pre-Offer** 7,29,14,707 (47.78%)	**Post-Offer** 3,32,37,957 (21.78%)	**Pre-Offer** 7,29,14,707 (47.78%)	**Post-Offer** 7,29,12,336 (47.78%)

The Acquirer along with its PAC severally and jointly accept full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (Substantial Acquisition of Shares and Takeovers), 2011.

A copy of this Post Offer Advertisement will be available on the websites of SEBI, BSE Limited ("BSE") and on National Stock Exchange of India Limited ("NSE") and the registered office of the Target Company.

The capitalized terms used but not defined in this advertisement shall have the same meanings assigned to such terms in the Public Announcement and/or Detailed Public Statement and/or Letter of Offer.

This Post offer Advertisement is being issued in all the newspapers in which the DPS has appeared.

Issued by Manager to the Offer on behalf of the Acquirer

GRETEX

GRETEX CORPORATE SERVICES LIMITED
A-401, Floor 4th, Plot FP-616, (PT), Naman Midtown, Senapati Bapat Marg, Near Indiabulls, Dadar (w), Delisle Road, Mumbai, Maharashtra, India, 400013
Tel No.: 022-69308500 **Email:** info@gretexgroup.com
Website: www.gretexcorporate.com **Contact Person:** Mr. Arvind Harlalka
SEBI Registration No: INM000012177
CIN: L74999MH2008PLC288128

Place: Mumbai **Date: May 27, 2025**

Oriental Aromatics Ltd.

Regd. Office: 133, Jehangir Building, 2nd Floor,M.G. Road, Mumbai – 400 001.
CIN : L17299MH1972PLC285731
Audited Financial Results for the Quarter and Year ended 31st March 2025.

₹ In Lakh (Except per share data)

Sr.No	Particulars	Standalone			Consolidated		
		Quarter Ended 31.03.2025 Audited	Year Ended 31.03.2025 Audited	Quarter Ended 31.03.2024 Audited	Quarter Ended 31.03.2025 Audited	Year Ended 31.03.2025 Audited	Quarter Ended 31.03.2024 Audited
1.	Total Income from Operations (Net)	25,295.01	93,120.46	21,826.58	25,340.47	93,153.16	21,821.18
2.	Net Profit/Loss for the period (before tax)	1,127.07	6,192.70	1,424.07	365.57	4,760.76	1,411.13
3.	Net Profit/Loss for the period (after tax)	818.37	4,683.55	1,020.49	142.24	3,432.83	1,011.63
4.	Total Comprehensive Income for the period	737.59	4,594.26	1,015.11	62.24	3,344.32	1,010.29
5.	Paid-up Equity Share Capital (FV of Rs.5/- each)	1,682.68	1,682.68	1,682.68	1,682.68	1,682.68	1,682.68
6.	Earnings per Share (EPS)						
	- Basic & Diluted EPS	2.43	13.92	3.03	0.42	10.20	3.01

Notes: 1) The above Financial results have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on May 27, 2025. The statutory auditors of the Company have reviewed the financial results for the quarter and year ended 31st March, 2025 in terms of Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 and have issued their Audit reports with unmodified opinion on the audited Consolidated and Standalone Financial Results. **2)** The full format of above extract of Financial Results, together with the Report of the Statutory Auditors are available on website of the Stock Exchanges vis. www.bseindia.com & www.nseindia.com and also under "Investor Relations" link of Company's website www.orientalaromatics.com. The same can be accessed by scanning the QR code provided below:

For Oriental Aromatics Ltd.
Sd/-
Kiranpreet Gill
Company Secretary & Compliance Officer

Place : Mumbai
Date : 27/05/2025

रोज वाचा दै.'मुंबई लक्षदीप'

जाहीर सूचना

श्रीमती रझिया बेगम मोहम्मद लतिफ शेख या मंगल आर्चिड कोहौसोलि., ए विंग, सीटीएस क्र.१११५, सर्व्हे क्र.६०/२, गाव वर्सोवा, ता. अंधेरी, मुंबई उपनगर जिल्हा आणि फ्लॅट क्र.ए/१-१०३, १ला मजला, मंगल ऑर्चिड कोहौसोलि., ए विंग, यारी रोड, वर्सोवा, अंधेरी (प.), मुंबई-४०००६१ येथील जागेच्या सदस्या धारक आहेत, यांचे मुंबई येथे ०१.१०.२०१४ रोजी निधन झाले. सोसायटी याव्दारे, सोसायटीच्या भांडवल/मिळकतीमधील, मयत सभासदाच्या सदर शेअर्स व हितसंबंधाचे हस्तांतरण होण्यास वारस किंवा अन्य दावेदारी/आक्षेप घेणारे यांच्याकडून काही दावे किंवा आक्षेप असल्यास ते ह्या सूचनेच्या प्रसिध्दीपासून **१५ दिवसांत** सोसायटीच्या भांडवल/मिळकतीमधील मयत सभासदाच्या शेअर्स व हितसंबंधाच्या हस्तांतरणासाठी त्याच्या/तिच्या/त्यांच्या दावा/ आक्षेपांच्या पुष्ठ्यर्थ अशी कागदपत्रे आणि अन्य पुरावाच्या प्रतींसह मागविण्यात येत आहेत. वर दिलेल्या मुदतीत जर काही दावे/आक्षेप प्राप्त झाले नाहीत, तर मयत सभासदाच्या सोसायटीच्या भांडवल/मिळकतीमधील शेअर्स व हितसंबंधाशी सोसायटी उपविधीतील तरतुदींमधील दिलेल्या मार्गाने व्यवहार करण्यास सोसायटी मोकळी असेल. जर सोसायटीच्या भांडवल/मिळकतीमधील मयत सभासदाच्या शेअर्स व हितसंबंधाच्या हस्तातरणास काही दावे/आक्षेप सोसायटीने प्राप्त केले तर, सोसायटीच्या उपविधीतील तरतुदींनुसार त्यावर सोसायटी कार्यवाही करेल. सोसायटींच्या नोंदणीकृत उपविधींची प्रत दावेदार/आक्षेपकाव्दारे निरीक्षणाकरिता सोसायटीचे कार्यालय/सोसायटीचे सचिव यांच्याकडे सदर सूचना प्रसिध्दीच्या तारखेपासून कालावधी समाप्तीच्या तारखेपर्यंत सर्व कामकाजाच्या दिवशी स.१०.३० ते दु.१२.३०वा. पर्यंत उपलब्ध आहेत.

च्या वतीने व करिता
मंगल ऑर्चिड कोहौसोलि., ए विंग
सचिव
मोबा.:९७६९७००३०१/९९२०३६३४२९
ठिकाण: मुंबई दिनांक: २८.०५.२०२५

Karma Energy

CIN L31101MH2007PLC168823
Regd. Office : Regd. Office : 214, Empire House, Dr. D. N. Road, Ent. A. K. Nayak Marg, Fort, Mumbai - 400001
Tel Nos : 22071501 Fax : 22071514 Email : investorshelpdesk@weizmann.co.in
Visit us at : www.karmaenergy.co

Extract of the Financial Results for the Quarter and Year ended 31.03.25

(Rs. in Lac except EPS data)

	Particulars	Quarter Ended 31.03.25 Audited	Quarter Ended 31.03.24 Audited	Year Ended 31.03.25 Audited	Year Ended 31.03.24 Audited
1	Total Income from Operations	187.07	171.35	1,144.04	1,330.89
2	Net Profit / (Loss) for the period before Tax	3.09	(251.16)	156.42	(2.97)
3	Net Profit / (Loss) for the period after Tax	30.45	(173.84)	155.96	12.41
4	Total Comprehensive Income for the period [Comprising Profits / (Loss) for the period (after Tax) and Other Comprehensive Income (after Tax)]	26.70	(174.35)	153.69	(3.08)
5	Equity Share Capital	1,156.99	1,156.99	1,156.99	1,156.99
6	Earnings per Share of Rs. 10/- each [(for Continuing and Dis-continued Operations (not annualised)] Basic & Diluted	0.26	(1.50)	1.35	0.11

Note:

1. The above is an extract of the detailed format of Audited Financial Results for the quarter and year ended 31.03.25 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Audited Financial Results for Quarter and Year Ended 31.03.25 is available on the website of Stock Exchanges at **www.bseindia.com** and **www.nseindia.com** and also on the Company's website at **www.karmaenergy.co**
2. The above results were reviewd by the Audit Committee and approved by the Board of Directors of the Company at its meeting held on 27.05.25
3. The Company is primarily operating in the business of Generation of Power from Renewable Sources. Hence, there is only one business segment as per Ind-AS 108 - Operating Segments.
4. As required under Regulation 33 of SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015, the review by the Statutory Auditors has been completed for the Quarter and Year Ended 31.03.25, and the Report has been forwarded to the stock exchanges. The Report does not contain any qualification.
5. Previous period's figures have been regrouped / reclassified wherever necessary.

For KARMA ENERGY LIMITED
Sd/-
Chetan D. Mehra
Vice Chairman & Managing Director
DIN - 00022021

Place : Mumbai
Dated : 27.05.25

PUBLIC NOTICE

I Pragna S Doshi holder of 100 equity shares of face value of Rs. in 10/- have lost/misplaced certificate for the said HDFC Bank Limited equity shares as per details given hereunder:

Folio No.	Certificate No.	Distinctive No.	Number & Face value of securities
0350028	00385009	157198801 - 157198900	100 Equity Shares of Face Value Rs.10/-

The members of public are hereby informed that I have made an application to the Bank for issue of the duplicate share certificate. Any person who has objection or has any adverse claim may intimate the Bank with valid documents within 30 days from the date of publication of this notice at its registered office HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400013. The Bank will proceed to issue duplicate certificate / IEPF claim for the above referred equity shares if no valid objection is lodged with the Bank within the aforesaid period.

Place: Mumbai, Date: 28-05-2025 **Name: Pragna Sharad Doshi**

जाहीर सूचना

येथे सूचना देण्यात येत आहे की, माझे अशील **श्री. गणेश हरिश्चंद्र मोरे** हे नवीन फ्लॅट क्र.३०१, ३रा मजला, बी विंग आणि जुने फ्लॅट क्र.११५, १ला मजला, बी२ विंग, नटवर हाऊस को-ऑप.हौ.सो.लि., नवघर रोड, भाईंदर (पुर्व), जिल्हा ठाणे-४०११०७ या जागेचे मालक होते. सदर फ्लॅट जागेवर त्यांनी तारणकर्ज घ्यायचे आहे. जर कोणा व्यक्तीस सदर फ्लॅटच्या तारणावर माझ्या अशिलांच्या विरोधात आक्षेप असल्यास किंवा उपरोक्त मालमत्तेचे कायदेशीर वारसदारांबाबत विक्री, हस्तांतर, वारसा, तारण, भाडेपट्टा, अधिकार, हित इत्यादी स्वरुपात दावा असल्यास त्यांनी त्यांचे दावा किंवा आक्षेप लेखी स्वरुपात योग्य दस्तावेजी पुराव्यांसह सदर जाहिरात/सूचना प्रकाशनापासून **१४ दिवसात** खालील स्वाक्षरीकर्त्यांकडे कळवावे. १४ दिवसानंतर दावा विचारात घेतला जाणार नाही आणि माझे अशील संबंधित बँकेकडे मालमत्ता तारण ठेवण्याची प्रक्रिया करतील.

दिनांक: २८.०५.२०२५ **आर.एल. मिश्रा**
वकील उच्च न्यायालय, मुंबई
कार्यालय क्र.२३, १ला मजला, सनशाईन हाईटस्, रेल्वे स्थानकासमोर, नालासोपारा पुर्व, जिल्हा पालघर-४०१२०९.

जाहीर सूचना

येथे सूचना देण्यात येत आहे की, मुळत: **श्री. दत्ताराम जगन्नाथ शिर्सेकर हे इंड. गाळा क्र.एस-४, एकूण क्षेत्रफळ सुमारे २४३ चौ.फु., श्री इंड. इस्टेट, बी.पी. क्रॉस रोड क्र.३, भाजी मार्केट, भाईंदर (पुर्व), जिल्हा ठाणे-४०११०५** येथील जागेचे मालक होते. **श्री. दत्ताराम जगन्नाथ शिर्सेकर** यांचे **मुंबई** येथे ०७.१२.२००५ रोजी निधन झाले, त्यांच्या पश्चात त्यांचे कायदेशीर वारसदार **१) श्रीमती नलिनी दत्ताराम शिर्सेकर (पत्नी), २) श्रीमती विजया विजय जाधव (मुलगी) व ३) श्री. दीपक दत्ताराम शिर्सेकर (मुलगा)** हे आहेत.

१) श्रीमती नलिनी दत्ताराम शिर्सेकर व **२) श्रीमती विजया विजय जाधव (मुक्तकर्ते)** यांनी **श्री. दीपक दत्ताराम शिर्सेकर (प्राप्तकर्ते)** यांच्या नावे दिनांक २१.०५.२०२५ रोजीचे दस्तावेज नोंद क्र.**टीएनएन७-९८१३-२०२५** नुसार दिनांक २१.०५.२०२५ रोजीच्या मुक्तता करारनामानुसार त्यांचे हक्क मुक्त केले.

जर कोणा व्यक्तीस सर्व बँका, वित्तीय संस्था इत्यादींना येथे विनंती आहे की, कायदेशीर वारसदार/मुक्तता करारनामा मार्फत उपरोक्त मालमत्तेमध्ये कोणाही व्यक्तीकडील अधिकाराची दावा/आक्षेपाबाबत माझे अशील किंवा त्यांचे समुपदेशक म्हणून माझ्याकडे सदर सूचना प्रकाशनापासून **१४ दिवसांच्या** आत आवश्यक पुराव्यांसह कळवावे. अन्यथा असे दावा किंवा आक्षेप त्यावर नाहीत असे समजले जाईल.

दिनांक: २८.०५.२०२५ **आर.जे. मिश्रा**
(वकील उच्च न्यायालय)
भारत शासन नोटरी
कार्यालय: १०९, भाईदया नगर, बी इमारत, गोपी महल हॉटेलजवळ, नवघर रोड, भाईंदर (पुर्व), जिल्हा ठाणे ४०११०५.

आयटीआय हौसिंग फायनान्स लिमिटेड

HOUSING FINANCE

(पुर्वीची फास्टट्रॅक हौसिंग फायनान्स लिमिटेड) सीआयएन: युद५९९३एमएच२००५पीएलसी१५१६८
कार्यालय पत्ता: आयआयटी हाऊस, ३६ डॉ. आर.के. शिरोडकर मार्ग, परळ, मुंबई-४०००१२.
ई-मेल: compliance@fasttrackhfc.com, **वेबसाईट:** www.itihousing.com

प्रतिभूत मालमत्तेच्या विक्रीकरिता ई-लिलाव विक्री सुचना

सिक्युरीटायझेशन अन्ड रिकन्स्ट्रकशन ऑफ फिनान्शियल अँसेटस् अन्ड एनफोर्समेन्ट ऑफ सिक्युरिटी इंटरेस्ट अक्ट २००२ सहवाचिता नियम ९(१) तरतूदीनुसार सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रुल्स, २००२ (नियम) अन्वये स्थावर मालमत्तेच्या विक्रीकरिता ई-लिलाव विक्री सुचना (नियम ८ व ९).

सिक्युरीटायझेशन अँन्ड रिकन्स्ट्रकशन ऑफ फिनान्शियल अँसेटसू अन्ड एनफोर्समेन्ट ऑफ सिक्युरिटी इंटरेस्ट अक्ट २००२ सहवाचिता आणि तरतूदीनुसार सिक्युरिटी इंटरेस्ट (एन्फोर्समेट) रुल्स, २००२ (नियम) अन्वये प्रदान केलेल्या अधिकारांचा अधोस्वाक्षरी केलेला वापर येथे सर्वसाधारणपणे जनतेला सूचना देण्यात येते की, खाली नमूद केलेल्या मालमत्तेची थकबाकी वसुलीसाठी ऑनलाइन ई-लिलावाद्वारे विक्री केली जाईल. खाली नमूद केलेल्या इतर अटींव्यतिरिक्त मालमत्ता **''जसे आहे जेथे आहे, जसे आहे जे आहे व जसे जेथे आहे''** या तत्वावर काटेकोरपणे विकली जाईल.

कर्जदार/जामिनदाराचे नाव	मालमत्तेचे वर्णन	थकबाकी / ताबा दिनांक	आरक्षित किंमत / इरठे रक्कम
१. सुरेश कुमार प्रजापती (कर्जदार) **२. गंगा सुरेश प्रजापती** (सह-कर्जदार) **कर्ज खाते क्र.: LXMUM00417-180000323**	फ्लॅट क्र.०९, तळमजला, सर्व्हे क्र.२१९ (जुना सर्व्हे क्र.४६१), हिस्सा क्र.१२, क्षेत्रफळ ३३.२७ चौ.मी. (कार्पेट क्षेत्र), गाव नारिंगी, तालुका वसई, जिल्हा पालघर, महाराष्ट्र-४०१३०३.	रु.२०,१२,९८४/- दिनांक २८.०६.२०२४ रोजी संपूर्ण देयच्या तारखेपर्यंत भविष्यातील व्याजासह / २९.०१.२०२५	रु. ११,५०,०००/- / रु. १,१५,०००/-

बोली सादर करण्याची अंतिम तारीख: दिनांक २६.०६.२०२५ रोजी सायं.६.००वा. पर्यंत

ई-लिलावाची तारीख: दिनांक २७.०६.२०२५ रोजी स.११.००वा. ते सायं.६.००वा. दरम्यान (प्रत्येकी ५ मिनिटांच्या अमर्याद विस्तारासह)

स्वारस्य असलेल्या खरेदीदारांद्वारे मालमत्तेची तपासणी: दिनांक २१.०६.२०२५ रोजी स.१०.००वा. ते सायं.५.००वा. दरम्यान

ई-लिलाव विक्रीच्या अटी व शर्ती

१. मालमत्तेची आरक्षित किंमतीपेक्षा कमी विक्री केली जाणार नाही आणि कर्जदार म्हणून **आयटीआय हौसिंग फायनान्स लिमिटेड (फास्टट्रॅक हाऊसिंग फायनान्स लिमिटेड)** च्या पुष्टीकरणाच्या अधीन आहे. मालमत्तेची **जसे आहे जे आहे, जसे आहे जेथे आहे** या तत्वावर वर काटेकोरपणे विक्री केली जाईल. २. ई-लिलाव **मेसर्स ई-प्रोक्युरमेंट टेक्नॉलॉजीज लिमिटेड (लिलाव टायगर)** मार्फत ऑनलाइन आयोजित केला जाईल. ३. ई-लिलावात सहभागी होण्यापूर्वी, इच्छुक बोलीदारांनी वैध ई-मेल आयडी धारण करून त्यांची नावे पोर्टल डोमेन नावावर नोंदवावी: **https://sarfaesi.auctiontiger.net** आणि **मेसर्स ई-प्रोक्युरमेंट टेक्नांलॉजीज लिमिटेड (लिलाव टायगर)** कडून त्यांचा वापरकर्ता आयडी आणि पासवर्ड मिळवा. ४. इच्छुक बोलीदाराला त्याचे/तिचे/त्यांच्या केवायसी दस्तऐवज अपलोड करावे लागतील किंवा आमच्या कार्यालयात बोली फॉर्मसह ऑफलाइन सबमिट करावे लागतील. ५. संभाव्य बोलीदार **मेसर्स ई-प्रोक्युरमेंट टेक्नांलॉजीज लिमिटेड (लिलाव टायगर) (हेल्प लाइन क्र.लँडलाइन: ७९-६८१३६८८०/८८१/८३७/८४२, फोन नंबर: ९२६५५६२८१८/९२६५५६२८२१/९२६५५६२८१९, संपर्क व्यक्ती: श्री. राम शर्मा, ईमेल आयडी: ramprasad@auctiontiger.net /support@auctiontiger.net** कडून ई-लिलावावर ऑनलाइन प्रशिक्षण घेऊ शकतात. ६. चालू खाते क्र.: ०३९३०५००७८२१ वर **आरटीजीएस/एनईएफटी** निधी हस्तांतरणाद्वारे पैसे जमा **(इरठे)** केले जातील, बँकेचे नाव: **येस बँक,** शाखा: **परळ-मुंबई,** लाभार्थीचे नाव: **आयटीआय हौसिंग फायनान्स लिमिटेड,** आयएफएससी कोड: **वायईएसबी००००५४१९**. कृपया लक्षात घ्या की, चेक/डिमांड ड्राफ्ट इरठेकडे स्वीकारला जाणार नाही. ७. राखीव किमतीखालील आणि/किंवा इरठे रकमेशिवाय बोली स्वीकारल्या जाणार नाहीत. बोलीदार त्यांची पुढील बोली रक्कम **रु.५,०००/- (रुपये पाच हजार फक्त)** च्या पटीत सुधारू शकतात. ८. यशस्वी बोलीदाराने यशस्वी बोलीदाराच्या घोषणेनंतर लगेचच बोलीच्या रकमेच्या/विक्री किंमतीच्या **२५%** (आधीच भरलेल्या बयाणा रकमेसह) भरावे लागेल. यशस्वी बोलीदार, यशस्वी बोलीदार घोषित केल्यापासून **१५ दिवसांच्या** आत बोलीच्या रकमेच्या/विक्री किंमतीच्या **७५%** शिल्लुक जमा करेल, लागू होईल त्या टीडीएसच्या अधीन. ९. जर सदर यशस्वी बोलीदार विक्री किमत जमा करण्यात अयशस्वी ठरला, तर इरठेसह सर्व ठेवी कोणत्याही पुढील सूचनेशिवाय जप्त केल्या जातील. तथापि, शिल्लक **७५%** भरण्यासाठी पुढील वाजवी कालावधी वाढविण्यास परवानगी दिली जाऊ शकते आणि ती अधिकृत अधिकाऱ्याच्या विवेकबुद्धीनुसार असेल. **१०.** ई-लिलाव बंद झाल्यानंतर, अयशस्वी बोलीदारांची इरठे रक्कम व्याजाशिवाय परत केली जाईल. **११.** प्राधिकृत अधिकाऱ्याने दिलेले तपशील त्याच्या/तिच्या उत्तम ज्ञान, विश्वास आणि नोंदीनुसार नमूद केले आहेत. कोणत्याही त्रुटी, चुकीचे विधान किंवा वगळणे इत्यादीसाठी अधिकृत अधिकारी जबाबदार राहणार नाही. **१२.** कोणत्याही पूर्वसूचनेशिवाय किंवा कोणतीही कारणे न देता, अधोस्वाक्षरी केलेल्या अधिकृत अधिकाऱ्याकडे कोणतीही बोली स्वीकारणे किवा नाकारणे किंवा विक्री स्थगित करणे/पुढे ढकलणे/रद्द करणे किवा विक्रीच्या कोणत्याही अटी व शर्तींमध्ये बदल करण्याचा पूर्ण अधिकार आणि विवेकबुद्धी आहे. **१३.** बोलीदारांनी मालमत्तेवरील शुल्क/भाराबाबत विचारपूर्वक चौकशी केली पाहिजे आणि त्यांची बोली सबमिट करण्यापूर्वी मालमत्तेचे शीर्षक, व्याप्ती, दर्जा याबद्दल स्वतःचे समाधान केले पाहिजे. ऑनलाइन बोली सादर केल्यानंतर शुल्क, मालमत्तेवरील भार आणि इतर बाबी इत्यादींबाबत कोणत्याही स्वरूपाचा कोणताही दावा मान्य केला जाणार नाही. **१४.** कोणतीही थकबाकी, देयके, कर, वैधानिक किंवा अन्यथा मालमत्तेच्या विक्रीवरील मुद्रांक शुल्क/नोंदणी शुल्कासह शुल्क हे केवळ खरेदीदारानेच वहन केले पाहिजेत. **१५.** त्या तारखेला लागू असलेल्या दराने टीडीएस भरण्याची जबाबदारी खरेदीदाराची असेल. खरेदीदाराने ई-लिलावाच्या तारखेपासून **१५ दिवसांच्या** आत जमा केलेल्या टीडीएसचा पुरावा सादर करावा आणि टीडीएस चालान प्रत सादर करावी. (रु.५० लाखांपेक्षा जास्त मालमत्तेच्या विक्री किंमतीच्या अधीन). **१६.** अधिक माहितीसाठी, संपर्क श्री.प्रदीप यादव, क्षेत्रीय विक्री व्यवस्थापक, मोबाईल क्र.:९६९९४७७५७७, **आयटीआय हौसिंग फायनान्स लिमिटेड** यांच्याशी वर नमूद केलेल्या पत्त्यावर संपर्क साधा.

ही सूचना कर्जदार/जामीनदार/तारणकर्ता यांना सरफायसी कायदा आणि त्याअंतर्गत बनवलेल्या नियमांनुसार वैधानिक ३० दिवसांची सूचना म्हणून देखील काम करेल.

ठिकाण: मुंबई
दिनांक: २६.०५.२०२५

प्राधिकृत अधिकारी
आयटीआय हौसिंग फायनान्स लिमिटेडकरिता

जाहीर सूचना

माझे अशील **श्री. उदय प्रताप बी. सिंह** हे फ्लॅट क्र.१०३, १ला मजला, ए विंग, जेठा स्मृती को-ऑप.हौ.सो.लि., नवघर रोड, भाईंदर (पुर्व), ता. व जि. ठाणे-४०११०५ येथील जागेचे मालक आहेत, यांच्या वतीने सूचना देण्यात येत आहे. **मे. कपिल बिल्डर्स अँण्ड डेव्हलपर्स** यांनी सदर फ्लॅट **श्री. सुसांता पी. प्रामाणिक** व **श्रीमती अनिमा प्रामाणिक** यांच्याकडे दिनांक १६.०८.१९९५ रोजीच्या विक्री करारनामाद्वारे विक्री केले. **श्री. सुसांता पी. प्रामाणिक** यांचे १७.०५.१९९७ रोजी निधन झाले. सदर मयताचे निधनानंतर सोसायटीने सदर फ्लॅट **श्रीमती अनिमा प्रामाणिक** यांच्या नावे हस्तांतर केले. **श्रीमती अनिमा प्रामाणिक** यांनी सदर फ्लॅट **श्री. पुष्पेंद्र एम. मिश्रा** यांच्याकडे दिनांक २८.११.२००५ रोजीच्या विक्री करारनामाद्वारे विक्री केले. **श्री. पुष्पेंद्र एम. मिश्रा** यांनी सदर फ्लॅट **श्री. रविंद्र महाबला सपालिगा** यांच्याकडे दिनांक २३.०५.२००७ रोजीच्या विक्री करारनामाद्वारे विक्री केले. **श्री. रविंद्र महाबला सपालिगा** यांनी सदर फ्लॅट **श्री. उदय प्रताप बी. सिंह** यांच्याकडे दिनांक २६.१२.२००९ रोजीच्या विक्री करारनामाद्वारे विक्री केले.

आता त्यांना सदर फ्लॅट इच्छुक खरेदीदाराकडे विक्री करण्याची इच्छा आहे. जर कोणा व्यक्तीस सदर मालमत्तेचे विक्रीबाबत माझे अशिलांचे विरोधात काही आक्षेप असल्यास किंवा उपरोक्त मालमत्तेचे कायदेशीर वारसदारांबाबत विक्री, हस्तांतर, वारसा, तारण, भाडेपट्टा, अधिकार, हित इत्यादी स्वरुपात काही दावा असल्यास त्यांनी त्यांचे दावा किंवा आक्षेप योग्य दस्तावेजी पुराव्यांसह लेखी स्वरुपात सदर जाहिरात/सूचना प्रकाशन तारखेपासून **१४ दिवसांत** माझ्याकडे किंवा सोसायटीकडे कळवावे. **१४ दिवसांच्या** समाप्तीनंतर दावा विचारात घेतला जाणार नाही आणि असे समजले जाईल की, सदर फ्लॅटचे अधिकार स्पष्ट व बाजारभाव योग्य आहेत आणि इच्छुक खरेदीदाराच्या नवे सदर मालमत्ता विक्री/हस्तांतरणाची माझे अशील पुढील प्रक्रिया करतील.

दिनांक: २८.०५.२०२५ **आर.एल. मिश्रा**
वकील उच्च न्यायालय, मुंबई
कार्यालय क्र.२३, १ला मजला, सनशाईन हाईटस्, रेल्वे स्थानकासमोर, नालासोपारा पुर्व, जिल्हा पालघर-४०१२०९.

Fabtech Technologies Cleanrooms Limited

Fabtech® Technologies Cleanrooms Ltd.

Corporate Identity Number: L74999MH2015PLC265137
Registered Office: 615, Janki Center Off. Veera Desai Road, Andheri West, Mumbai City, Maharashtra, India, 400053. Telephone No: +91 22 6159 2900
E-Mail: secretarial@fabtechnologies.com, Website: www.fabtechcleanroom.com

STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE SECOND HALF YEAR ENDED AND YEAR ENDED MARCH 31, 2025

The Board of Directors of the Company at their meeting held on May 26, 2025, approved the audited financial results of the Company, for the second half year and year ended March 31, 2025.

The result along with the Auditor's Report, have been posted on the Company's website at www.fabtechcleanroom.com and can be accessed by scanning the QR Code.

For Fabtech Technologies Cleanrooms Limited
(Formerly known as Fabtech Technologies Cleanrooms Private Limited)
Sd/-
Amjad Adam Arbani
Director & CFO
DIN: 02718019

Date: May 26, 2025
Place: Mumbai

Note: The above-mentioned intimation is in accordance with Regulation 33 read with Regulation 47(1) of the SEBI (Listing Obligation and Disclosures Requirements) Regulations, 2015

जाहीर सूचना

श्रीमती नर्गिस बशीर शेख या मंगल आर्चिड कोहौसोलि., ए विंग, सीटीएस क्र.१११५, सर्व्हे क्र.६०/२, गाव वर्सोवा, ता. अंधेरी, मुंबई उपनगर जिल्हा आणि फ्लॅट क्र.ए/१-१०४, १ला मजला, मंगल ऑर्चिड कोहौसोलि., ए विंग, यारी रोड, वर्सोवा, अंधेरी (प.), मुंबई-४०००६१ येथील जागेच्या सदस्या आहेत, यांचे जौनपूर युपी येथे ०३.०९.२००६ रोजी निधन झाले. सोसायटी याव्दारे, सोसायटीच्या भांडवल/मिळकतीमधील, मयत सभासदाच्या सदर शेअर्स व हितसंबंधाचे हस्तांतरण होण्यास वारस किंवा अन्य दावेदारी/आक्षेप घेणारे यांच्याकडून काही दावे किंवा आक्षेप असल्यास ते ह्या सूचनेच्या प्रसिध्दीपासून **१५ दिवसांत** सोसायटीच्या भांडवल/मिळकतीमधील मयत सभासदाच्या शेअर्स व हितसंबंधाच्या हस्तांतरणासाठी त्याच्या/तिच्या/त्यांच्या दावा/ आक्षेपांच्या पुष्ठ्यर्थ अशी कागदपत्रे आणि अन्य पुरावाच्या प्रतींसह मागविण्यात येत आहेत. वर दिलेल्या मुदतीत जर काही दावे/आक्षेप प्राप्त झाले नाहीत, तर मयत सभासदाच्या सोसायटीच्या भांडवल/मिळकतीमधील शेअर्स व हितसंबंधाशी सोसायटी उपविधीतील तरतुदींमधील दिलेल्या मार्गाने व्यवहार करण्यास सोसायटी मोकळी असेल. जर सोसायटीच्या भांडवल/मिळकतीमधील मयत सभासदाच्या शेअर्स व हितसंबंधाच्या हस्तातरणास काही दावे/आक्षेप सोसायटीने प्राप्त केले तर, सोसायटीच्या उपविधीतील तरतुदींनुसार त्यावर सोसायटी कार्यवाही करेल. सोसायटींच्या नोंदणीकृत उपविधींची प्रत दावेदार/आक्षेपकाव्दारे निरीक्षणाकरिता सोसायटीचे कार्यालय/सोसायटीचे सचिव यांच्याकडे सदर सूचना प्रसिध्दीच्या तारखेपासून कालावधी समाप्तीच्या तारखेपर्यंत सर्व कामकाजाच्या दिवशी स.१०.३० ते दु.१२.३०वा. पर्यंत उपलब्ध आहेत.

च्या वतीने व करिता
मंगल ऑर्चिड कोहौसोलि., ए विंग
सचिव
मोबा.:९७६९७००३०१/९९२०३६३४२९
ठिकाण: मुंबई दिनांक: २८.०५.२०२५

NPST TimePay

Innovation in every byte

नेटवर्क पीपल सर्व्हिसेस टेक्नॉलॉजीस लिमिटेड

कॉर्पोरेट आयडेन्टीटी नंबर : L74110MH2013PLC248874
नोंदणीकृत कार्यालय: ४२७/४२८/४२९, ए-विंग, एनएसआयएल, लोढा सुप्रीमस II, नवीन पासपोर्ट कार्यालय शेजारी, रोड क्रमांक २२, वागळे औद्योगिक वसाहत, ठाणे (पश्चिम) - ४००६०४
दूरध्वनी: ०२२-६१४८ २१००; **ईमेल:** cs@npstx.com; **वेबसाइट:** www.npstx.com

३१ मार्च २०२५ रोजी संपलेल्या तिमाही आणि वर्षासाठी एकत्रित लेखापरीक्षित आर्थिक निकालांचा सारांश

(₹ लाखात)

तपशील	रोजी संपलेले तिमाही ऑडिट केलेले ३१.०३.२०२५	रोजी संपलेले तिमाही ऑडिट नसलेले ३१.१२.२०२४	रोजी संपलेले तिमाही ऑडिट केलेले ३१.०३.२०२४	रोजी संपलेले वर्ष ऑडिट केलेले ३१.०३.२०२५	रोजी संपलेले वर्ष ऑडिट केलेले ३१.०३.२०२४
एकूण उलाढाल	२,८११.४२	२,३२४.७०	४,४८०.६३	१८,०६१.९९	१३,०२४.३४
कार्यक्रमांमधून एकूण उत्पन्न	२,६३५.३६	२,१२४.४१	४,३७१.९३	१७,३२०.७७	१२,७५५.२२
व्याज, घसारा आणि करपूर्व उत्पन्न	१,०५०.५१	८५८.५६	१,५८२.६१	६,७५७.६८	४,५४९.१३
करपूर्व निव्वळ नफा/(तोटा)	८२६.८९	६८०.५६	१,३१३.२६	६,०३५.१४	३,५५७.१७
करोत्तर निव्वळ नफा/(तोटा)	६००.८१	५१४.८२	१,००४.४२	४,५२०.१३	२,६८९.२५
रोख नफा (पीएटी + घसारा)	८०६.८२	६८८.१४	१,२६६.६२	५,२०८.३६	३,६४९.१५
एकूण व्यापक उत्पन्न [करानंतर नफा(तोटा) आणि इतर व्यापक कर नंतर उत्पन्न समाविष्ट]	६०५.०९	५१९.१२	१,००७.०३	४,५३७.३०	२,६९९.७०
इक्विटी शेअर कॅपिटल				१,९३८.९९	१,९३८.६०
प्रति शेअर कमाई (प्रत्येकी रु. १/-) (वार्षिक नाही):					
(अ) मूलभूत	३.१०	२.६५	५.१८	२३.३१	१३.८७
(ब) सौम्य	३.०९	२.६५	५.१७	२३.२७	१३.८५

स्वतंत्र आर्थिक निकालांचे प्रमुख आकडे:

(₹ लाखात)

तपशील	रोजी संपलेले तिमाही ३१.०३.२०२५	रोजी संपलेले तिमाही ३१.१२.२०२४	रोजी संपलेले तिमाही ३१.०३.२०२४	रोजी संपलेले वर्ष ३१.०३.२०२५	रोजी संपलेले वर्ष ३१.०३.२०२४
एकूण उलाढाल	२,८०१.०४	२,३१६.२०	४,४७२.६६	१८,०३०.६१	१३,०१२.६४
कार्यक्रमांमधून एकूण उत्पन्न	२,६३०.०८	२,१२२.४७	४,३७१.१९	१७,३१२.१७	१२,७५१.१६
व्याज, घसारा आणि करपूर्व उत्पन्न	१,०५०.६८	८५६.६४	१,५८१.७९	६,७५६.४२	४,५४७.४०
करपूर्व निव्वळ नफा/(तोटा)	८२७.०३	६७८.७२	१,३१२.४५	६,०३४.०७	३,५५५.४६
करोत्तर निव्वळ नफा/(तोटा)	६०१.७४	५१३.४७	१,००३.८२	४,५२०.२२	२,६८७.९८
रोख नफा (पीएटी + घसारा)	८०७.७८	६८६.७१	१,२६६.०१	५,२०८.२६	३,६४७.८७

नोंदी:

१. नेटवर्क पीपल सर्व्हिसेस टेक्नॉलॉजीस लिमिटेड (कंपनी) च्या ३१ मार्च २०२५ रोजी संपलेल्या तिमाही आणि वर्षासाठीच्या वरील लेखापरीक्षित स्वतंत्र आर्थिक निकालांचे पुनरावलोकन करण्यात आले आणि ऑडिट समितीने शिफारस केली आणि २७ मे २०२५ रोजी झालेल्या त्यांच्या संबंधित बैठकींमध्ये संचालक मंडळाने त्यांना मान्यता दिली. हे आर्थिक निकाल कंपनीच्या वैधानिक लेखापरीक्षकांनी लेखापरीक्षण केले आहेत.
२. कंपनीने कंपनी कायदा, २०१३ च्या कलम १३३ अंतर्गत विहित केलेले, कंपनी (भारतीय लेखा मानक) नियम, २०१५ (सुधारित केल्याप्रमाणे) अंतर्गत निर्दिष्ट केलेले भारतीय लेखा मानके ("Ind AS") स्वीकारली आहेत, जे त्याअंतर्गत नियमांसह आणि सेबी (लिस्टिंग ऑब्लिगेशन्स अँड डिस्क्लोजर रिक्वायरमेंट्स) नियम, २०१५ च्या नियम ३३ च्या संदर्भात वाचले जातात, जे त्याअंतर्गत जारी केलेले संबंधित नियम आणि परिपत्रके आहेत, कारण कंपनी ३० एप्रिल २०२५ रोजी एनएसईच्या एसएमई इमर्ज प्लॅटफॉर्मवरून एनएसई आणि बीएसईच्या मुख्य बोर्डावर स्थलांतरित झाली.
३. कंपनी प्रामुख्याने बँकिंग आणि वित्त क्षेत्रातील सॉफ्टवेअर आणि पेमेंट सोल्यूशन्स प्रदान करण्यात गुंतलेली आहे. कंपनीच्या व्यवसायाचे स्वरूप लक्षात घेता, ती सिंगल सेगमेंट अंतर्गत कार्यरत आहे म्हणून इंडियन एएस - १०८ नुसार - "ऑपरेटिंग सेगमेंट" रिपोर्टिंग कंपनीला लागू नाही. कंपनी कायदा, २०१३ च्या कलम १३३, त्याखालील नियमांसह आणि सेबी (लिस्टिंग ऑब्लिगेशन्स अँड डिस्क्लोजर रिक्वायरमेंट्स) रेग्युलेशन, २०१५ च्या नियम ३३ च्या संदर्भात वाचले जाते, ज्यामध्ये कंपनीने ३० एप्रिल २०२५ रोजी एनएसईच्या एसएमई इमर्ज प्लॅटफॉर्मवरून एनएसई आणि बीएसईच्या मुख्य बोर्डावर स्थलांतर केले.
४. ३१ मार्च २०२५ आणि ३१ मार्च २०२४ रोजी संपलेल्या तिमाहीचे आकडे हे ३१ मार्च २०२५ आणि ३१ मार्च २०२४ रोजी संपलेल्या संपूर्ण आर्थिक वर्षासाठी ऑडिट केलेले आकडेवारी आणि संबंधित आर्थिक वर्षाच्या तिसऱ्या तिमाहीपर्यंतच्या ऑडिट नसलेल्या वर्ष-अद्यतित आकडेवारीमधील संतुलन साधणारे आकडे आहेत.

च्या वतीने आणि त्यांच्या वतीने
नेटवर्क पीपल सर्व्हिसेस टेक्नॉलॉजीस लिमिटेड
एसडी/-
दीपक चंद ठाकूर
अध्यक्ष आणि व्यवस्थापकीय संचालक
डीआयएन: 06713945

तारीख : २७ मे, २०२५
ठिकाण : ठाणे, मुंबई

POST OFFER ADVERTISEMENT TO THE EQUITY SHAREHOLDERS UNDER REGULATION 18 (12) IN TERMS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

PROZONE REALTY LIMITED

Registered Office: Unit-A, 2nd Floor, South Tower, Hotel Sahara Star, Opposite Domestic Airport, Vile Parle (East), Mumbai - 400099, Maharashtra, India
Contact Number: +91 2268239000/9001; **Email Address:** investorservice@prozonerealty.com;
Website: www.prozonerealty.com

Open Offer For Acquisition of up to 3,96,76,750 (Three Crore Ninety-Six Lakh Seventy-Six Thousand Seven Hundred Fifty Only) fully paid-up equity shares of face value of ₹ 2.00/- each (Rupees two) (the "Equity Shares"), representing 26% of the equity and voting share capital (as defined below) of Prozone Realty Limited ("PRL" or "Target Company" or "TC"), at an offer price of ₹ 25/- per share (Rupees Twenty-Five only) ('offer price'), payable in cash, pursuant to and in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereto 'SEBI (SAST) regulations' ("open offer" or "offer").

This Post Offer Advertisement is being issued by Gretex Corporate Services Limited "**Manager to the Offer**", on behalf of M/s. Apax Trust (represented by its trustee - Mr. Nikhil Chaturvedi) "**Acquirer**" along with Mr. Nikhil Chaturvedi "**Persons acting in concert**", in connection with the offer made by the Acquirer along with the PAC, in compliance with Regulation 18(12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011. The Detailed Public Statement with respect to the aforementioned offer was made on January 07, 2025, in the Financial Express (English daily) (All Editions), Jansatta (Hindi Daily) (All Editions), and Mumbai Lakshadeep (Marathi Daily) (Mumbai Edition) ('Newspapers').

1	Name of the Target Company	Prozone Realty Limited			
2	Name of the Acquirer and PAC	M/s. Apax Trust (represented by its trustee - Mr. Nikhil Chaturvedi ("Acquirer") and Mr. Nikhil Chaturvedi ("PAC")			
3	Name of the Manager to the Offer	Gretex Corporate Services Limited			
4	Name of the Registrar to the Offer	MUFG Intime India Private Limited			
5	**Offer Details**				
(a)	Date of Opening of the Offer	Thursday, May 08, 2025			
(b)	Date of Closure of the Offer	Thursday, May 22, 2025			
6	Date of Payment of Consideration	Monday, May 26, 2025			
7	**Details of Acquisition**				
Sl. No.	**Particulars**	**Proposed in the Offer Document**		**Actual**	
7.1	Offer Price	₹ 25 per share per Fully paid up equity share		₹ 25 per share per Fully paid-up equity share	
7.2	Aggregate number of shares tendered	3,96,76,750		2371	
7.3	Aggregate number of shares accepted	3,96,76,750		2371	
7.4	Size of the Offer (Number of shares multiplied by offer price per share)	Rs. 99,19,18,750		Rs. 59,275	
7.5	Shareholding of the Acquirer before Agreements / Public Announcement (No. & %)	Nil		Nil	
7.6	Shares Acquired by way of Agreements (SPA) • Number • % of Fully Diluted Equity Share Capital	4,39,95,788 (28.83%)		4,39,95,788 (28.83%)	
7.7	Shares Acquired by way of Open Offer • Number • % of Fully Diluted Equity Share Capital	3,96,76,750 (26.08%)		2,371 (0.001%)	
7.8	Shares acquired after Detailed Public Statement • Number of shares acquired • Price of the shares acquired • % of the shares acquired	Nil		Nil	
7.9	Post offer shareholding of Acquirer • Number • % of Fully Diluted Equity Share Capital	8,36,72,538 (54.83%)		4,39,98,159 (28.83%)	
7.10	Pre & Post offer shareholding of the Public • Number • % of Fully Diluted Equity Share Capital	**Pre-Offer** 7,29,14,707 (47.78%)	**Post-Offer** 3,32,37,957 (21.78%)	**Pre-Offer** 7,29,14,707 (47.78%)	**Post-Offer** 7,29,12,336 (47.78%)

The Acquirer along with its PAC severally and jointly accept full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI (Substantial Acquisition of Shares and Takeovers), 2011.
A copy of this Post Offer Advertisement will be available on the websites of SEBI, BSE Limited ("BSE") and on National Stock Exchange of India Limited ("NSE") and the registered office of the Target Company.
The capitalized terms used but not defined in this advertisement shall have the same meanings assigned to such terms in the Public Announcement and/or Detailed Public Statement and/or Letter of Offer.
This Post offer Advertisement is being issued in all the newspapers in which the DPS has appeared.

Issued by Manager to the Offer on behalf of the Acquirer

GRETEX CORPORATE SERVICES LIMITED
A-401, Floor 4th, Plot FP-616, (PT), Naman Midtown, Senapati Bapat Marg, Near Indiabulls, Dadar (w), Delisle Road, Mumbai - 400013, Maharashtra, India
Tel No.: 022-69308500
Email: info@gretexgroup.com
Website: www.gretexcorporate.com
Contact Person: Mr. Arvind Harlalka
SEBI Registration No: INM000012177
CIN: L74999MH2008PLC288128

GRETEX

Place: Mumbai
Date: May 27, 2025

जाहिर सुचना

सर्व लोकांस कळविण्यात येते की, सदनिका नं.३०६, तिसरा मजला, क्षेत्र-४१० चौ.फुट, म्हणजेच ३८.१० चौ.मिटर (बांधिव क्षेत्र), "मुमताझ अपार्टमेंट', "सी व्हयूव "वी" को. ऑप. हाऊसिंग सोसायटी लि.," सि.टी. एस. नं.१०५६/२, गाव मौजे - मालोंडे, वसई-(प.), मालमत्ता कं.VV17/12122, विभाग कं. १७, ता. वसई, जि.पालघर ४०१२०१. अशी मिळकत आमचे अशिल श्रीमती.शमशाद बेगम मोहम्मद फरीद सय्यद हयांनी दि.०१/०६/२००५ रोजीच्या दस्त कं.वसई- १- ३४१३-२००५, च्या करारान्वये १) श्री.सुरेश दिनकर मसुरेकर व २) सौ.संध्या सुरेश मसुरेकर ह्यांच्याकडून खरेदी केली होती व आहे. तत्पुर्वी सदरची सदनिका १) श्री. सुरेश दिनकर मसुरेकर व २) सौ.संध्या सुरेश मसुरेकर ह्यांनी दि.२१/११/२००१ रोजीच्या दस्त कं.वसई-१- ३५००-२००१, च्या करारान्वये मे. हिंगोरानी बिल्डर्स ह्यांच्याकडून खरेदी केली होती व आहे. परंतु अशा ह्या वर नमुद दोन्ही करारनाम्याचे मुळ दस्त ऐवज आमच्या अशिलांकडून गहाळ झालेले आहे. सदर मिळकतीच्या उपलब्ध नसलेल्या वा गहाळ झालेल्या सदर दस्ताची शोधाशोध करून सुध्दा ते सापडले नाही. सदर गहाळ झालेल्या दस्ताबाबत आमच्या अशिलांनी ऑनलाईन पद्धतीने वसई पोलीस ठाणे येथे प्रॉ.मि.रजि.नं.zmhrF3diDO, दि. २६/०५/२०२५ अन्वये तक्रार दाखल केली आहे. तरी सदर मिळकतीच्या उपलब्ध नसलेल्या वा गहाळ झालेल्या दस्तऐवज सबंधाने तसेच सदर मिळकती संबधाने कोणाहीकडे हितसबंधाच्या दृष्टीने गहाण, दान, बक्षिसपत्र, वगैरेरित्या हस्तांतरणाच्या दृष्टीने विधीग्राहय ठरेल असा लेखी हरकत घेण्यासारखा पुरावा असेल तर त्यांनी लेखी कायदेशीर हरकत पुराव्यासकटच सदरची नोटीस प्रसिध्द झाल्यापासून १४ दिवसांच्या आत आमचे कार्यालय ११७/१२२, १ ला मजला, सत्यम शिवम शॉपींग सेंटर, नालासोपारा प, ता.वसई, जि. पालघर कळवावे व हरकत सादर केली पाहिजे. अन्यथा कोणाची काहीच हरकत आणि हक्क नाही असे समजुन तमा नामाधिकार दाखला (Clear Title Certificate) देण्यात येईल ही नोंद घ्यावी.

दिनांक: २८/०५/२०२५ सही/-
पेन वकील अँन्ड सन्सकरिता
ॲड.वेन्सन विल्यम पेन